

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 600 of 2025

In the matter of:

SHRI SANATAN DHARAM KUMAR SABHA THROUGH
ITS PRESIDENT SH. BAL KRISHNA SINGLA

.....Applicant

V/S

STATE OF PUNJAB AND ORS.

.....Respondent(s)

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Date: 24/03/2026

Place: PATIALA

[Anant Sangal]

Advocate for the PPCB [R-3]

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(Er. Navtesh Singla)

Environmental Engineer,

Punjab Pollution Control Board,

Regional Office, Patiala

(On behalf of Punjab Pollution Control Board
Respondent no. 03)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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ITS PRESIDENT SH. BAL KRISHNA SINGLA

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V/S

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.....Respondent(s)

Short Reply by way of affidavit of Er. Navtresh Singla, Environmental Engineer, Regional Office, Patiala on behalf of Punjab Pollution Control Board (Respondent No. 03) in compliance to order dated 04.12.2025 and 06.02.2026.

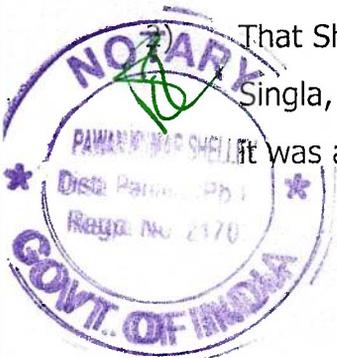
I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That the deponent namely Er. Navtresh Singla is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office of the Board at Patiala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no.3.

That Shri Sanatan Dharam Kumar Sabha through its President Sh. Bal Krishna Singla, has forwarded a letter to the National Green Tribunal by post wherein it was alleged that the Municipal Corporation is unloading the total garbage of

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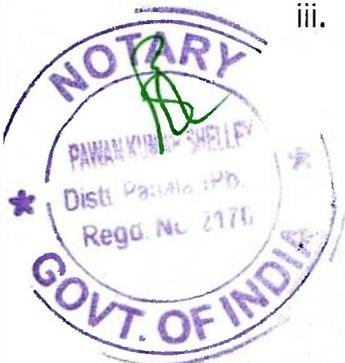
the city adjoining the cremation ground at Ghalori Gate, Patiala filled with foul smell and the people who come along for cremation find difficult to stand. In exercise of its Suo Moto jurisdiction, the Hon'ble National Green Tribunal has treated and registered the said letter as Original Application No. 600 of 2025 titled as Shri Sanatan Dharam Kumar Sabha v/s State of Punjab and Others.

- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 04.12.2025 thereby impleading the State of Punjab through Principal Secretary, Environment, Forest and Climate Change, Government of Punjab; District Magistrate, Patiala; Punjab Pollution Control Board (PPCB) through Member Secretary; Municipal Corporation, Patiala through its Commissioner as respondents No. 1 to 4 requiring them to file their replies/responses within one month.

This Hon'ble Tribunal was further pleased to constitute a Joint Committee vide the said order dated 04.12.2025 comprising of representatives of Central Pollution Control Board (CPCB), PPCB and District Magistrate, Patiala with direction to meet and undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The PPCB was appointed nodal agency for coordination and compliance.

- 4) That in compliance to the order dated 04.12.2025 a Joint Committee comprising of the following members was constituted:

- i. Smt. Ismat Vijay Singh, Additional Deputy Commissioner (UD)
(Member nominated by District Magistrate, Patiala)
- ii. Er. Kanwaldeep Kaur, Environmental Engineer, Regional Office, Patiala (Member nominated by PPCB and nodal agency)
- iii. Er. Jagdish Prasad Meena, Scientist 'E', CPCB Regional Directorate, Chandigarh (Member nominated by Member Secretary)



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5) That the site visit was conducted by the Joint Committee on 06.01.2026., but the complainant Shri Sanatan Dharam Kumar Sabha through its President Shri Bal Krishna Singla was not present. However, a representative, Shri Jora Singh, Caretaker of the Ghalori Gate Cremation Ground was present and the Committee interacted with him to understand the issues. Further, two representatives of the Municipal Corporation, Patiala, namely Dr. Navinder Singh, Medical Officer and Sh. Harwinder Singh, Sanitary Inspector, were also present during the site inspection. In the complaint, following two issues were mentioned.

- i. Mountain-like heaps of municipal garbage has been dumped by Municipal Corporation, Patiala adjacent to the Ghalori Gate Cremation Ground, Patiala.
- ii. This causes intense foul smell, making it difficult to perform cremation rituals, with people experiencing vomiting, giddiness, and discomfort.

6) That Sh. Jora Singh, Caretaker of Cremation Ground, Ghalori Gate, Patiala informed the Joint Committee members that the leachate is coming out in the premises of cremation ground from the adjacent dump site, which has destroyed their plants and foul smell makes environment unhealthy, which cause nuisance in the cremation ground. The joint committee has made the following observations during the site visit on 06.01.2026:

- i) The Ghalori Gate Cremation Ground is located adjacent to the Municipal Solid Waste dumping ground of Patiala city.
- ii) A garbage heap of approximately 20 feet in height along one side of the Ghalori Gate Cremation Ground was observed abutting the cremation ground premises.
- iii) The representative of the Municipal Corporation, Patiala informed that a part of the cremation ground land has been leased out for carrying out biomining/bioremediation of the



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legacy waste dumped at the site.

- iv) During the inspection, the Committee experienced foul smell in the vicinity. The cremation ground workers further stated that the odour intensity increases when the wind direction is towards the cremation ground, resulting in discomfort to the persons present at the site.
- v) During the visit, the Committee interacted with the representatives of the cremation ground, who informed that leachate generated from the adjacent dumped waste is flowing into the cremation ground premises, and that such leachate discharge has resulted in damage to trees and vegetation within the cremation ground area.
- vi) The Committee additionally observed leachate flow and stagnation towards the cremation ground side abutting the dump site. The cremation ground representatives further informed that the volume of leachate increases during the rainy season, and therefore the possibility of leachate runoff entering into the cremation ground premises cannot be ruled out, posing potential environmental and public health concerns.
- vii) The Committee observed that the Municipal Corporation, Patiala has not provided any catch pit or leachate collection drain for managing the leachate generated from the dumped solid waste. The committee noted that no leachate collection and treatment system has been installed, and the leachate remains stagnated within the dump site, posing a potential environmental and groundwater contamination risk.
- viii) As informed by the Municipal Corporation, Patiala, approximately 2.5 lakh metric ton (MT) of legacy waste has been dumped at the site, covering an area of about 8 acres. The biomining/bioremediation work is stated to be carried out



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through a tendered agency, and it was further informed that around 33,000 MT of legacy waste has been remediated so far.

- ix) It was observed that no buffer zone or green belt has been maintained by the Municipal Corporation, Patiala along the boundary abutting the cremation ground and other side, which is essential to minimize odour nuisance, prevent leachate migration, and mitigate environmental impacts.
- x) At the time of the visit, the committee observed that bioremediation and bio-mining processes were carried out at these dump sites. Further, representatives of the Municipal Corporation, Patiala informed that the screened fractions generated from the bioremediation/biomining process, i.e., RDF and other screened fractions, have accumulated at the dump site.
- 7) That the Joint Committee has given the following suggestions in its report submitted to the Hon'ble National Green Tribunal:
- i) The Municipal Corporation, Patiala shall ensure bio-remediation and bio-mining of the existing legacy waste dump sites within its jurisdiction, in compliance with the CPCB directions issued under Section 5 of the Environment (Protection) Act, 1986, dated January 27, 2021, regarding biomining of legacy waste.
 - ii) The Municipal Corporation, Patiala shall install an appropriate leachate collection and effluent treatment system at the dump site to ensure proper treatment of the leachate prior to disposal.
 - iii) The Municipal Corporation, Patiala shall construct a catch-pit drain around the dump site to ensure proper collection of leachate prior to treatment/disposal.



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- iv) The Municipal Corporation, Patiala shall develop a dense green belt adjoining the cremation ground, with the assistance of the Forest Department and/or the Municipal Corporation Horticulture Department, to minimize odour-related issues and to function as a buffer zone.
- v) The Municipal Corporation, Patiala shall ensure the immediate removal of waste dumped towards the cremation ground, prohibit any further dumping at this location, and undertake restoration of the area in compliance with the Solid Waste Management Rules, 2016.
- vi) The Municipal Corporation, Patiala shall prepare and implement an adequate plan for the disposal and management of the screened fractions accumulated at the site in an environmentally sound manner.
- 8) That the Punjab Pollution Control Board having been appointed as the nodal agency for coordination and compliance by the Hon'ble National Green Tribunal vide order dated 04.12.2025 has submitted Joint Committee report before Hon'ble National Green Tribunal on 30.01.2026.
- 9) That after considering the violations being committed by Municipal Corporation, Patiala and the report of the Joint Committee, the Punjab Pollution Control Board has issued a notice u/s 5 of the Environment (Protection) Act, 1986 to the Commissioner, Municipal Corporation, Patiala vide letter no. 8579 dated 18.03.2026 for violation of the provisions of the Solid Waste Management Rules 2016 with an opportunity of the hearing before the Chairperson on 30.03.2026. A copy of letter no. 8579 dated 18.03.2026 is enclosed as **Annexure R-3/A**.
- 10) That appropriate action in the case will be taken after hearing the responsible officers of Municipal Corporation, Patiala on 30.03.2026. The Municipal Corporation, Patiala will also be directed to ensure the compliance of the suggestions given by the Joint Committee in its report in true letter and substance.



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in Simple Language to the deponent
excitant who seemed
to be perfectly fit to understand the
same at the time making them of

11) That the deponent may kindly be allowed to place on record, the present short reply on behalf of Punjab Pollution Control Board i.e. respondent no.3 in compliance to order dated 04.12.2025 and 06.02.2026 for kind consideration of this Hon'ble Tribunal.

Date: 24/03/2026

Place: PATIALA

Deponent



(Er. Navtesh Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala
(On behalf of Punjab Pollution Control Board
Respondent no. 03)

Verification

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in Simple Language to the deponent
excitant.....who seemed
to be perfectly fit to understand the
same at the time making there of

Verified that the contents of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above short reply is false and nothing material has been kept concealed therein.

Date: 24/03/2026

Place: PATIALA

Deponent



(Er. Navtesh Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala
(On behalf of Punjab Pollution Control Board
Respondent no. 03)



Attested & Identified
NOTARY PUBLIC
PATIALA INDIA
24 MAR 2026



Phone no. 0175-2301182

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppchsee_zp1@yahoo.com

ਮਿਤੀ 18/03/26

REGISTERED

To

The Commissioner,
Municipal Corporation,
Patiala.

Subject: Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violating the Solid Waste Management Rules, 2016.

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended time lines fixed by the Hon'ble National Green Tribunal have already been lapsed.

And whereas, in OA No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under: -

1. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.
2. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per

month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

And whereas, MC Patiala was earlier issued notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violating the Solid Waste Management Rules, 2016, alongwith an opportunity of personal hearing before the Chairperson of the Board on 24.09.2025, wherein, it was decided as under:

- a) Municipal Corporation, Patiala shall comply with the directions of the Hon'ble National Green Tribunal given vide order dated 28.08.2025 passed in MA No. 66 of 2025 in OA No. 434 of 2023 in true letter and spirit.
- b) Municipal Corporation, Patiala shall deposit the remaining amount of Rs. 16.00 Lakh with the Punjab Pollution Control Board towards Environmental Compensation immediately.
- c) Municipal Corporation, Patiala shall take requisite remedial measures for management and disposal of sewage within its jurisdiction.
- d) Municipal Corporation, Patiala shall complete the due process for compliance with the Solid Waste Management Rules 2016 by 31.12.2025 and submit report to the Board.
- e) The Regional Office, Patiala shall prepare an action plan for utilization of the amount of Rs. 39.00 lakh of Environmental Compensation in consultation of District Environment Committee, Patiala.
- f) The officers of Regional Office, Patiala shall take appropriate steps for recovery of remaining amount of Rs. 16.00 Lakh from the Municipal Corporation, Patiala and submit an action plan for utilization thereof.

And whereas, it is pertinent to mention here that the Municipal Corporation, Patiala has failed to deposit the remaining amount of Rs. 16.00 Lakh with the Punjab Pollution Control Board towards Environmental Compensation.

And whereas, the Municipal Corporation, Patiala has also failed to comply with the decisions of the hearing held on 24.09.2025, till date.

And whereas, now, in the matter of Original Application No. 600 of 2025, a letter petition submitted by Sh. Sanatan Dharam Kumar Sabha through its President Shri Bal Krishna Singla was submitted highlighting the dumping of municipal solid waste adjoining the cremation ground at Ghalori Gate, Patiala. The applicant had alleged that continuous dumping of city garbage by the Municipal Corporation, Patiala has resulted in large garbage heaps, foul odour, and severe inconvenience to mourners and workers at the cremation ground, causing health issues such as nausea and dizziness. Despite repeated representations and public protests, no effective remedial action has been taken. The Hon'ble NGT vide order dated 04.12.2025 in the matter directed in Para 08, 09 as reproduced below:

"Para-08: In view of the averments in the application, we consider it appropriate to have response of (1) State of Punjab through Principal Secretary, Environment, Forest and Climate Change, Government of Punjab (2) District Magistrate, Patiala (3) Punjab Pollution Control Board (PPCB) through Member Secretary (4) Municipal Corporation, Patiala through its Commissioner who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents' No. 1 to 4 requiring them to file their replies /responses within one month.

Para-09: In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central

Pollution Control Board (CPCB), PPCB and District Magistrate, Patiala

and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The PPCB will be the nodal agency for coordination and compliance."

And whereas, in compliance to the Orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted:

- i. Smt. Ishmat Vijay Singh, Additional Deputy Commissioner (UD) (Member nominated by District Magistrate, Patiala)
- ii. Er. Kanwaldeep Kaur, Environmental Engineer, Regional Office, Patiala (Member nominated by PPCB and nodal agency)
- iii. Er. Jagdish Prasad Meena, Scientist 'E', CPCB Regional Directorate, Chandigarh (Member nominated by Member Secretary)

And whereas, the site visit was conducted by the Joint Committee on 06.01.2026. The complainant has raised the following two main issues in its complaint:

- i. Mountain-like heaps of municipal garbage has been dumped by Municipal Corporation, Patiala adjacent to the Ghalori Gate Cremation Ground, Patiala.
- ii. This causes intense foul smell, making it difficult to perform cremation rituals, with people experiencing vomiting, giddiness, and discomfort.

And whereas, at the time of the visit, the complainant, Shri Sanatan Dharam Kumar Sabha through its President Shri Bal Krishna Singla, was not present. However, a representative, Shri Jora Singh, Caretaker of the Ghalori Gate Cremation Ground, was present and the Committee interacted with him to understand the issues. Further, two representatives of the Municipal Corporation, Patiala, namely Dr. Navinder Singh, Medical Officer and Sh. Harwinder Singh, Sanitary Inspector, were also present during the site inspection. During visit, it was observed as under:

1. At the time of the visit, the Committee observed that the Ghalori Gate Cremation Ground is located adjacent to the Municipal Solid Waste dumping ground of Patiala city.
2. During the site visit, the Committee observed a garbage heap of approximately 20 feet in height along one side of the Ghalori Gate Cremation Ground, abutting the cremation premises.
3. It was further informed by the representative of the Municipal Corporation, Patiala that a part of the cremation ground land has been leased out for carrying out biomining/bioremediation of the legacy waste dumped at the site.
4. During the inspection, the Committee experienced foul smell in the vicinity. The cremation ground workers further stated that the odour intensity increases when the wind direction is towards the cremation ground, resulting in discomfort to the persons present at the site.
5. During the visit, the Committee interacted with the representatives of the cremation ground, who informed that leachate generated from the adjacent dumped waste is flowing into the cremation ground premises, and that such leachate discharge has resulted in damage to trees and vegetation within the cremation ground area.
6. The Committee additionally observed leachate flow and stagnation towards the cremation ground side abutting the dump site. The cremation ground representatives further informed that the volume of leachate increases during the rainy season, and therefore the possibility of leachate runoff entering into the cremation ground premises cannot be ruled out, posing potential environmental and public health concerns.
7. The Committee observed that the Municipal Corporation, Patiala has not provided any catch pit or leachate collection drain for managing the leachate generated from the dumped solid waste. The committee noted that no leachate collection and treatment system has been installed, and the leachate remains stagnated within the dump site, posing a potential environmental and groundwater contamination risk.
8. The Committee further visited the dump site and observed that the Municipal Corporation, Patiala is dumping mixed municipal solid waste, indicating non-compliance with the provisions

of segregation and scientific handling under the Solid Waste Management Rules, 2016.

9. As informed by the Municipal Corporation, Patiala, approximately 2.5 lakh metric tonnes (MT) of legacy waste has been dumped at the site, covering an area of about 8 acres. The biomining/bioremediation work is stated to be carried out through a tendered agency, and it was further informed that around 33,000 MT of legacy waste has been remediated so far.
10. It was observed that no buffer zone or green belt has been maintained by the Municipal Corporation, Patiala along the boundary abutting the cremation ground and other side, which is essential to minimize odour nuisance, prevent leachate migration, and mitigate environmental impacts.
11. At the time of the visit, the committee observed that bioremediation and bio-mining processes were carried out at these dump sites. Further, representatives of the Municipal Corporation, Patiala informed that the screened fractions generated from the bioremediation/biomining process, i.e., RDF and other screened fractions, have accumulated at the dump site.
12. At the time of the visit, the committee observed that ragpickers were collecting recyclable material from the dump site, which indicates that the existing material recovery facility is not operating properly and that segregation of waste in the city is inadequate.

And whereas, the committee has given following suggestions in the Hon'ble NGT:

1. The Municipal Corporation, Patiala shall ensure bio-remediation and bio-mining of the existing legacy waste dump sites within its jurisdiction, in compliance with the CPCB directions issued under Section 5 of the Environment (Protection) Act, 1986, dated January 27, 2021, regarding biomining of legacy waste.
2. The Municipal Corporation, Patiala shall install an appropriate leachate collection and effluent treatment system at the dump site to ensure proper treatment of the leachate prior to disposal.
3. The Municipal Corporation, Patiala shall construct a catch-pit drain around the dump site to ensure proper collection of leachate prior to treatment/disposal.
4. The Municipal Corporation, Patiala shall develop a dense green belt adjoining the cremation ground, with the assistance of the Forest Department and/or the Municipal Corporation Horticulture Department, to minimize odour-related issues and to function as a buffer zone.
5. The Municipal Corporation, Patiala shall ensure the immediate removal of waste dumped towards the cremation ground, prohibit any further dumping at this location, and undertake restoration of the area in compliance with the Solid Waste Management Rules, 2016.
6. The Municipal Corporation, Patiala shall ensure that no fresh waste is disposed of at the dump site under any circumstances.
7. The Municipal Corporation, Patiala shall prepare and implement an adequate plan for the disposal and management of the screened fractions accumulated at the site in an environmentally sound manner.

And whereas, further, it is pertinent to mention here that earlier as per the submissions of MC, Patiala before Hon'ble NGT in MA no. 66/2025 in O.A no. 434/2023, the MC, Patiala has yet not setup new additional facility of 150-200 TPD and failed to make the compliance of the above submissions.

And whereas, that authority is not complying with the provisions of the Solid Waste Management Rules, 2016 as per the Environment (Protection) Act, 1986 as well as decisions of the earlier hearing given on 24.09.2025.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon its u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Solid Waste Management Rules, 2016, proposes to issue the following directions: -

- i. To impose the Environmental Compensation on Municipal Corporation, Patiala for continued violation of the provisions of the Solid Waste Management Rules, 2016.
- ii. To issue any other relevant directions to the responsible officers of Municipal Corporation, Patiala to ensure the protection and preservation of the Environment.

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And whereas, the matter has been considered by the Competent Authority and it has been decided to confirm the aforesaid directions u/s 5 of the Environment (Protection) Act, 1986 to MC, Patiala for violation of the provisions of the Solid Waste Management Rules, 2016, after affording an opportunity of personal hearing, due to aforesaid violations.

As such, you are, hereby, afforded an opportunity to appear in person before the Chairperson of the Board in his office at Vatavaran Bhawan, Head Office Nabha Road, Patiala on 30.03.2026 at 01:15 PM to explain your failure to comply with provisions of the Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986, failing which, it will be presumed that Municipal Corporation, Patiala has nothing to say in the matter and further actions under the provisions of the said Acts/Rules as proposed above, will be taken against MC, Patiala without any further notice/opportunity.

Endst. no. 8580

Arundeep
18/03/26
d Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board
Dated 18/03/26

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and necessary action. It is requested to get the copy of the notice delivered to the MC through special messenger and send the receipt of the same to this office and ensure its presence in the hearing. He is also requested to attend the personal hearing on the said date and time, alongwith all the details and material facts of the case, please.

Arundeep
18/03/26
d Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board